

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

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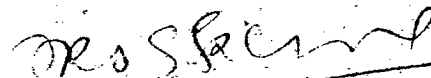
NEW DELHI: THE 26th JUNE, 1974.

NOTIFICATION
INCOME-TAX

No. 659 (F.No.404/193/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri B.C. Hazarika who is a gazetted officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri R.K. Dutta made under notification No. 13 (F.No.404/22/71-ITCC) dated 1st February, 1971 is cancelled with effect from the date Shri B.C. Hazarika takes over from him.

3. This notification shall come into force with effect from the date Shri B.C. Hazarika takes over.


(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

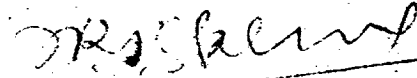
No. 659 (F.No. 404/193/74-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Secretaries, Government of Assam, Nagaland, Meghalaya, Manipur, Tripura and Union Territories of Arunachal Pradesh and Mizoram.
7. The Accountant General, Assam, Shillong.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Sections/Officers in Board's office.
10. Bulletin Section (3 copies).
11. Guard File.
12. The Commissioner of Income-tax, Assam, Shillong.

ADK.

No. CC/ITCC/733/228/RSP/74


(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.